

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/2893/2009-EX[DB]

(Arising out of Order-in-Appeal No. 17-CE/MRT-I/2009 dated 30/01/2009
passed by Commissioner of Central Excise & Customs (Appeals), Meerut)

M/s Right Steels Pvt. Ltd.

Appellant

Vs.

Commissioner of Central Excise & S.T., Meerut-I

Respondent

Appearance:

Absent on call,
Shri Pawan Kumar Singh, Supdt (AR),

for Appellant
for Respondent

CORAM:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 30/11/2018
Date of Decision : 30/11/2018

FINAL ORDER NO-**72781 / 2018**

Per: Archana Wadhwa

Vide Stay Order No.70290/2018 dated 25.09.2018 the
appellant's stay petition was rejected and they were directed
to deposit entire tax in compliance to the provisions of Section
35F and the matter would be reported for compliance.

2. On matter being called today for reporting compliance of
the stay order, we find neither anybody appeared nor there is
any compliance report on record. Accordingly, we dismiss the
appeal for non compliance under the provisions of Section

35F of the Act, as they were not complied during the relevant time, read with the stay order referred (supra).

(Dictated in Court)

(Anil G. Shakkarwar)
Member (Technical)

(Archana Wadhwa)
Member (Judicial)

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